

(1)	(2)	(3)	(4)
67.	Uhl-III H.P./4 × 17.5 21.06.89	1994-95 ----- 2001-02	Project works not started earlier due to fund constraints. Posed for private participation.
68.	Shahpurkandi Pun./2 × 40 + 2 × 40 + 1 × 8 05.07.93	9th Plan ----- 2001-02	Funds constraints.
69.	Jakham Raj./ 2 × 2.5 01.10.84	1988-89 ----- 2001-02	Forest clearance received on 07.11.94 Project works expected to start in 1996-97.
70.	Vishnu Prayag U.P./ 4 × 100 10.07.78	1984-85 ----- Beyond 9th Plan	Delay in finalisation of executing agency E&F clearance. Revision of installed capacity.
71.	Srinagar U.P./5 × 66 18.04.86	1991-92 ----- Beyond 9th Plan	Fund constraints due to cancellation of WB loan. Land acquisition problem.
72.	Anakkayam Ker./2 × 4 26.02.91	1994-95 ----- 1999-2000	Delay by KSEB in taking decision for execution of project Delay in start of work.
73.	Maheshwar* M.P./10 × 40 12.11.93 (CEA Cl.)	9th Plan ----- 2001-04 (4 units in 9th Plan)	Finalisation of executing agency.
74.	Bhivpuri PSS * Mah./1 × 90 13.05.91 (CEA Cl.)	9th Plan ----- 2001-02	Krishna Water Dispute Tribunal Award between Maharashtra, A.P. and Karnataka.

* Projects cleared by CEA for execution in Pvt. Sector.

Local Area Bank

*560. SHRI N.K. PREMCHANDRAN : Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that the opening of local area banks is likely to destabilise the cooperative agricultural credit structure and rural banks in the cooperative and commercial sector; and

(b) if so, whether the Government propose to review its decision ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Government are of the view that the Local Area Banks in the private sector have been set up to bridge the credit gap in rural and semi-urban areas, in addition to mobilising deposits. They will complement the efforts of cooperatives and other rural credit agencies in improving

the rural credit delivery structure.

(b) Does not arise.

Corruption Cases

6010. SHRI AMAR ROY PRADHAN: Will the PRIME MINISTER be pleased to state the names and designations of gazetted/Non-gazetted Engineers/Officials of CPWD facing corruption charges, till date, in Delhi and other parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): The names and designation of Gazetted/Non-gazetted Engineers/Officials of CPWD facing corruption charges till date in Delhi and other parts of the country are given in the attached statement.

Statement

S.No.	Name S/Shri	Designation	Gazetted	Present Posting
1	2	3	4	5
1.	V.P. Gupta	Chief Architect	Gazetted	Delhi
2.	A.K. Pathak	Senior Architect	-do-	-do-
3.	Ashok Agrawal	S.E.	-do-	Rajasthan
4.	J.M. Swarup	-do-	-do-	Chandigarh
5.	P.K. Gupta	-do-	-do-	Delhi
6.	M.K. Bajaj	Ex. engineer (Civil)	-do-	-do-
7.	Ravi Mathur	-do-	-do-	-do-
8.	Kalash Nair	-do-	-do-	-do-
9.	Vasuder	-do-	-do-	-do-
10.	R.S. Singh	-do-	-do-	U.P.
11.	H.S. Sandhu	Ex. Engineer (Elect)	-do-	Delhi
12.	Kedar Ram	-do-	-do-	-do-
13.	M.K. Varma	-do-	-do-	Tamilnadu
14.	V.K. Jambholkar	-do-	-do-	West Bengal
15.	S. Pattanayak	-do-	-do-	Delhi
16.	T.P. Menon	-do-	-do-	Tamilnadu
17.	A.K. Das	Asstt. Engr. (Civil)	-do-	West Bengal
18.	B. Subramanian	-do-	-do-	Andhra Pd.
19.	M.J. Khabbar	-do-	-do-	Rajasthan
20.	P.K. Sarin	-do-	-do-	Delhi
21.	Ram Parkash	-do-	-do-	-do-
22.	S.P. Goyal	-do-	-do-	U.P.
23.	Shankar Singh	-do-	-do-	Delhi
24.	Than Singh	-do-	-do-	-do-
25.	Yamin Beg	-do-	-do-	U.P.
26.	Phool Chand	-do-	-do-	Delhi
27.	B.S. Pannu	Asstt. Engr. (Elect)	-do-	Haryana
28.	M.M. Bhalla	-do-	-do-	Delhi
29.	V.B. Verma	-do-	-do-	-do-
30.	V.P. Jain	-do-	-do-	-do-
31.	U.P. Ramaiah	-do-	-do-	Tamilnadu
32.	Ranjeet Singh	Jr. Engineer (C)	Non-Gazetted	Delhi
33.	A.K. Singh	-do-	-do-	-do-
34.	P.K. Talwar	Jr. Engineer (E)	-do-	-do-
35.	Ashim Kumar	-do-	-do-	-do-
36.	J.P. Sharma	Draughts Man Gr. II	-do-	-do-
37.	Brahm Manjhi	LDC	-do-	-do-
38.	D.K. Agarwal	Jr. Engineer (C)	-do-	Rajasthan
39.	J.K. Meena	-do-	-do-	-do-
40.	C. Pathak	LDC	-do-	U.P.
41.	T. Devnathan	Jr. Engineer	Non-Gazetted	Pondicherry
42.	V. Kandaswamy	Work Asstt.	-do-	-do-

1	2	3	4	5
43.	Jawala Das	UDC	-do-	Punjab
44.	Jagdish Lal	-do-	-do-	SE (Eng.)
45.	Maha Singh	-do-	-do-	Haryana
46.	A.K. Roy	JE (Civil)	Non-Gazetted	West Bengal
47.	K. Majumdar	JE (Civil)	-do-	-do-
48.	S.R. Mirdha	LDC	-do-	-do-
49.	Koteswara Rao	Head Clerk	Non-Gazetted	Andhra Pd.

Encroachment

6011. SHRI RAMSAGAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Gram Sabha land which was got vacated from grabbers has again been grabbed by them particularly in villages Mundka, Roshanpur, Satbari, Lampur, Bawana and Nabi Sarai;

(b) if so, the details of the land so grabbed again; and

(c) the action the Government propose to take in the matter to get back the land ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) The Additional

District Magistrate-cum-Director (Panchayat), Govt. of NCT of Delhi has reported that in some cases the Gaon Sabha land has been encroached upon after it was handed over to the other Departments.

(b) Details are given in the attached statement.

(c) The following actions are reported to have been taken by the Government of NCT of Delhi:-

(i) The gaon sabha is contesting cases pending in different courts.

(ii) Fencing of gaon sabha land has been/is being done.

(iii) Legal proceedings under Section 86-A of DLR Act are initiated and thereafter demolition proceedings undertaken and FIRs are also lodged with the Police wherever considered desirable.

Statement

Sl. No.	Name of the Village	Khasra No.	Remarks
1.	Mundka	373	The land has been handed over to Flood Department for fencing.
2.	Bawana	304	The land has been handed over to Rural Department for construction of multi-purpose community centre.
3.	Lampur	85/2	Municipal Corporation of Delhi has reported that two cases are pending in the Court of Civil Judge. The cases are now fixed for hearing on 15.5.1997.
4.	Roshanpura	2/2 & 2/3	Fencing orders have been issued.
5.	Satbari	822	Gaon Sabha Land partly encroached by the adjoining land holders in respect of which litigation case is pending.
6.	Neb-Sarai	532	Part of the land has been fenced and the remaining portion is under encroachment for which a case is pending in the Court of SDM, Hauz Khas.

Safety of Nuclear Establishment

6012. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that Dr. A. Gopalkrishnan, former Chairperson of the Atomic Energy

Regulatory Board gave interviews to certain newspapers wherein he questioned the safety aspects of India's nuclear establishments;

(b) if so, whether the position pointed out is true; and